

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI.

Policy Circular No. 19/2004-09

Dated: 18.02.2005

To,

All Licensing Authorities,
All Commissioners of Customs,

Subject : Inclusion of branch offices in Appendix 28 of the Handbook of Procedures.

Requests have been received for including branch offices of Inspection agencies which are already registered under Appendix 28 of the Handbook of Procedures as inspection agencies for issuing pre-shipment inspection certificate for import of metal scrap.

It is hereby clarified that only if the registered office gives an undertaking that the branch office has the requisite testing / inspection facilities to issue such a certificate for metallic scrap, will such branch offices be considered for inclusion in Appendix 28. All branch offices who wish to be so included may furnish such a declaration from their Registered office which is already enlisted in Appendix 28 OR they may produce a certificate to the effect that they are registered with the National Accreditation Body of the country of origin of the imported scrap.

This issues with the approval of DGFT.

Sd/-
(Pratima Dikshit)
Joint Director General of Foreign Trade